

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 409/MP/2024 along with IA No. 30/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of the Order dated 18.01.2024 passed by this Commission in Petition No. 27/MP/2022.

Petitioner : SEIL Energy India Limited (SEIL)

Respondents : Andhra Pradesh Power Coordination Committee & Ors.

Date of Hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SEIL
Shri Yashaswi Kant, Advocate, SEIL
Shri Damodar Solanki, Advocate, SEIL
Shri Deepak Thakur, Advocate, SEIL
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Eksha Kashyap, Advocate, AP Discoms

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking implementation/execution of the Commission's order dated 18.1.2024 passed in Petition No. 27/MP/2022. The learned counsel further submitted that the Petitioner has already made its submissions during the previous hearings and also furnished the updated computation of outstanding dues in terms of liberty granted *vide* Record of Proceedings dated 25.3.2026. The learned counsel, accordingly, requested to reserve the matter for order after hearing the Respondents.

2. Learned counsel for the Respondents/AP Discoms sought liberty to file a response to the Petitioner's updated computation of the outstanding amounts, and added that, subject to this, the matter may be reserved for order.

3. Considering the above, the Commission directed the Petitioner and the Respondents to place on record, on an affidavit, within two weeks, the detailed head-wise, invoice-wise and date-wise computation in editable Excel format, along with supporting documents and workings for interest / LPS / surcharge. The parties shall thereafter reconcile the payment made and amount outstanding and file a joint reconciliation statement clearly indicating admitted and disputed components.

4. The Respondents were further directed to establish, on an affidavit, within two weeks, the contractual basis of its day-count methodology /convention under the PPA and also clarify with reference to paragraphs 15 to 17 of the Reply dated 13.2.2025,

explain the basis and methodology adopted for computing 7920 days, in contrast to the Petitioner's computation of 8572 days, leading to a difference of 652 days, along with a clear break-up of inclusions and exclusions.

5. The Respondents/AP Discoms were directed to file their response to the Petitioner's updated computations within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

6. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)